

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 03.4.95.

CP 36/94 (OA 132/87)

SMT. INDERJEET KAUR

... PETITIONER.

V/s.

SH. A.K. MUJHARJEE & OPS.

... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

HON'BLE MR. O.P. SHARMA, MEMBER (A).

For the Petitioner

... SHRI RAJENDRA SONI.

For the Respondents

... SHRI U.D. SHARMA.

PER HON'BLE MR. O.P. SHARMA, MEMBER (A):

Smt. Inderjeet Kaur has, in this Contempt Petition, stated that the directions of the Tribunal in the order dated 16.7.93 (Annexure A-1), passed in OA 132/87, have not been complied with by the respondents and, therefore, they should be punished for this failure on their part. The respondents have filed the reply to the Contempt Petition as well as an additional reply.

2. We have heard the learned counsel for the parties. The directions of the Tribunal in para 3 of its order dated 16.7.93 were as follows :-

"The applicant should be given re-appointment on a regular basis from the same date from which the respondents have given appointment to a person whose name finds place at a serial number lower than that of the applicant in the merit list referred to in the letter dated 29.9.93, produced by Mr. Sharma. The matter of giving appointment should be decided within a period of three months from today."

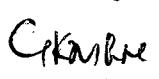
The learned counsel for the respondents produced before us today, during the hearing, a copy of order No.1-24/93-Estt. dated 10th January, 1995, which has been taken on record, <sup>a</sup> according to which, the applicant has been appointed to the post of Stenographer Gr.III on a pay of Rs.1200 plus usual allowances on a temporary basis at NICD Headquarters, Delhi, against a supernumerary post of Stenographer Grade-D. It is further stated in the said order that the appointment will be subject to the outcome

of the decision in the Review Petition No.34/94, pending before this bench of the Tribunal. The learned counsel for the applicant/petitioner has stated that the appointment has not been offered on a regular basis, as desired by the Tribunal. The learned counsel for the respondents then drew our attention to Annexure P-6 dated 14.9.94, which is the order sanctioning creation of the post against which the applicant/petitioner has been re-appointed. In para-3 of the said order it has been stated that the re-appointment of the applicant to the post of Stenographer Grade-D would be on a regular basis.

3. In the circumstances, we are satisfied that the appointment of the applicant to the post of Stenographer Grade-D in the scale of Rs.1200-2040 is on regular basis. The order of the Tribunal has been complied with. This Contempt Petition, therefore, has becomes infructuous. The notices issued are discharged.

  
( O.P. SHARMA )

MEMBER (A)

  
( GOPAL KRISHNA )  
MEMBER (J)

VK.